

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 240 of 1993.

DATE OF DECISION 11-2-1993

P. Pookoya and two others Applicant (s)

Mr. M. K. Damodaran through proxy counsel Advocate for the Applicant (s).

Versus

The Administrator, U.T. of Lakshadweep and others Respondent (s)

Mr. NN Sugunapalan through Mr. Madhusoodhanan proxy counsel Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. A.V. Haridasan, Judicial Member
and

The Hon'ble Mr. R. Rangarajan, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

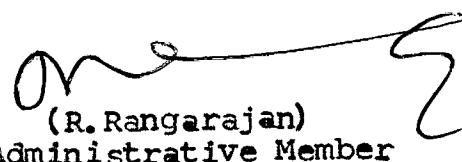
(Hon'ble Mr. A.V. Haridasan, Judicial Member)

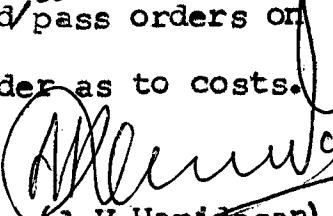
The applicants three in number, who are working as casual labours (Filaria Field Workers) under the second respondent made a representation to the first respondent the Administrator of Union Territory of Lakshadweep, Kavarathi requesting that they may be given wages at par with the regular Group 'D' employees extending to them the benefit of the judgment in O.A. 41/90 passed by this Tribunal in identical circumstances. Since this representation has not been disposed of and the applicants are even now receiving the wages at a lower rate, they have filed this application on 31.1.93 under Section 19 of the Administrative Tribunals Act praying that it may be

declared that they are entitled to parity of wages
for
with the Group 'D' employees and/other consequential
benefits.

2. When the application came up for admission,
the learned counsel on either side submitted that
since the representation has not so far been disposed
of the application can be disposed of at the admission
stage itself with a direction to the respondents
to consider the representation within a reasonable
time. xxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxxx

3. In the light of what has been stated above,
we, xx allowing M.P. for joint application, admit this
application and dispose of the same with a direction
to the first respondent to consider the representation
submitted by the applicants on 25.10.92 at Annexure-II
and dispose it of in accordance with law and in the
light of what is averred in the representation giving
the applicants a speaking order, within a period of
two months from the date of receipt of a copy of this
judgment. If the said representation dated 25.10.92
is not readily available with the first respondent,
we direct that Annexure-II to this O.A. may be taken
to be the said representation and pass orders on
the above lines. There is no order as to costs.


(R. Rangarajan)
Administrative Member


(A. V. Haridasan)
Judicial Member

11th February, 1993.

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